

**LITIGATION  
POLICY**

**JHARKHAND STATE**

# JHARKHAND STATE LITIGATION POLICY

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## INTRODUCTION

Whereas at the Regional meeting for a prospective plan in the light of 13<sup>th</sup> Finance Commission held under the Chairmanship of Dr. M. Veerappa Moily, Minister of Law & Justice, Government of India attended by, among others, Hon'ble the Acting Chief Justice, Jharkhand High Court and Patron-in-Chief of Jharkhand State Legal Services Authority and Judicial Academy, Jharkhand, a Resolution was arrived at to formulate, *inter alia*, State Litigation Policy in each State in consonance with the National Litigation Policy framed by the Government of India.

And whereas the State of Jharkhand and its various agencies being the pre-dominant litigants in courts and tribunals, it was considered necessary to frame State Litigation Policy to ensure conduct of responsible litigation by the State Government with a view to addressing various areas of minimizing litigations and taking effective steps to bring litigations to a logical conclusion efficiently, efficaciously and speedily in a result-oriented manner, while ensuring justice to all.

This State Litigation Policy is being constituted and adopted by the State of Jharkhand.

The Vision / Mission

Formulation of State Litigation Policy in tune with National Litigation Policy which has been announced by Hon'ble Dr. M. Veerappa Moily, Minister of Law & Justice, Government of India.

The State Litigation Policy is based on recognition that Government and its various agencies are the pre-dominant litigants in Courts and Tribunals in the State. The purpose underlying this policy is to reduce Government Litigations in Courts and Tribunals so that valuable Court time would be spent in resolving other pending cases so as to achieve the goal in the National Legal Mission to reduce average pendency time from 15 years preferably to 3 years.

The State Government, in its role as 'efficient and responsible litigant' shall focus on :-

- i. Core issues involved in the litigation.
- ii. Managing and conducting litigations in cohesive, coordinated and responsible manner ensuring that unnecessary cases are not pursued and the emphasis should be on winning viable and good cases, besides curbing the instinct that the litigation, even not worth pursuit, has to be won at any cost.
- iii. Ensuring that false pleas and points will never be taken; nothing will be suppressed from the court; and no attempt will be made to mislead it.
- iv. Reducing average litigation pendency time from 15 years to 3 years, identifying bottlenecks and prioritizing issues relating to welfare legislation, social reforms, weaker sections, senior citizens and other like classes.

Litigation Maintenance and Review Agencies:-

The vital agencies to ensure responsible, effective and successful implementation of the State Litigation Policy are, as follow :-

- 1. Nodal Officers
- 2. Heads of the Department
- 3. State and District Level Empowered Committees
- 4. Screening Committee for appointment of Panel Lawyers.